

FIR No.241/2020  
PS Kamla Market  
U/s 302/307/394/397/411/120-B/34 IPC & 25 Arms Act  
State Vs. Rahat Ali @ Lala & Ors.

09/07/2021

File taken up today on the two separate applications for early hearing filed on behalf of the applicants Suhaib and Salman.

( Proceedings Convened through Video Conferencing )

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Sh. Manish, Ld. Proxy Counsel for Counsel for the accused Suhaib and Salman (through V.C.).

**Ahlmad is absent.**

It is submitted by proxy counsel for counsel for the accused that the main counsel is not available today. It is further submitted that bail applications of the accused Suhaib and Salman are pending and same are fixed for the date already fixed i.e. 02/08/2021. It is requested that the bail applications of the aforesaid both accused be pre-poned for the reasons as mentioned in the aforesaid applications for early hearing.

Heard. Perused. Considering the facts, circumstances and submissions made, the aforesaid applications for early hearing of bail applications of the aforesaid both accused are allowed.

At the request of proxy counsel for counsel for the accused, the bail applications of accused Suhaib and Salman be put up for consideration on 16/07/2021.

Issue notice to the IO to join the proceedings through V.C. for the next date of hearing i.e. 16/07/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/07/2021(G)

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FIR No.244/2020  
PS Kamla Market  
U/s 302/34 IPC  
State Vs. Asif @ Sammi & Ors.

09/07/2021

File taken up today in terms of order dated 02/07/2021.


( Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
None has joined the proceedings through V.C. on behalf of the accused Aftab Ahmad @ Munna.

**Ahlmad is absent.**

Reports of the Deputy Superintendent and Medical Officer In-charge, Central Jail No.4, Tihar Jail, New Delhi are received. It is stated in the report that on 05/07/2021, inmate patient was sent to gastroenterology department at G.B. Pant Hospital with investigations reports, wherein the treating doctor mentioned chronic Hepatitis-B to rule out CLD (Chronic liver disease) and thoroughly examined him with history of jaundice three years back and advised some more investigations and also advised to review with reports and family screening for Hepatitis-B and on 07/07/2021 the inmate patient came to the Jail Dispensary for breathing difficulty and bleeding per rectum for which he was advised to admit in MI Room of CJ-04 dispensary and advised treatment accordingly and at present, inmate patient is admitted in MI Room of CJ-04 dispensary ward for above mentioned diagnosis and being provided treatment accordingly and further, patient will be planned to review at G.B. Pant Hospital with investigation reports accordingly.

Jail Authorities are directed to provide the requisite/ necessary/ immediate/ speedy medical treatment to the accused, as per his medical condition on priority basis. Jail Authorities are also directed to get the accused admitted in the Hospital inside the jail or outside the jail referral / Govt. hospitals on priority basis, if required, as per rules. In

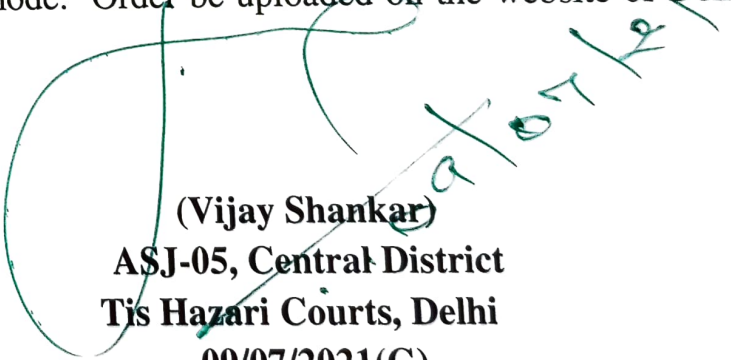
  
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09/07/21

case, surgery of the accused is required/ planned, the Jail Authorities are directed to make necessary arrangements for the same on priority basis. The concerned Jail Superintendent and Medical Officer In-charge are directed to file further/ appropriate/ detailed report regarding medical condition of the accused, on 19/07/2021.

Report not received from the Medical Superintendent, G.B.Pant Hospital.

Issue fresh notice to the concerned Medical Superintendent, G.B.Pant Hospital to file appropriate/ status report regarding referral and treatment of the accused Aftab Ahmad @ Munna on or before the next date of hearing. If admission of the accused is required, then, concerned Medical Superintendent is directed to admit the accused immediately in the hospital and to provide the requisite/ necessary/ immediate/ speedy medical treatment to the accused, as per his medical condition on priority basis.

A copy of this order be sent to the concerned Jail Superintendent through e-mail for compliance and necessary action. Counsel for the accused is at liberty to collect the copy of present order through electronic mode. Order be uploaded on the website of Delhi District Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/07/2021(G)

FIR No.303/2014  
PS Subzi Mandi  
U/s 302/307/34 IPC  
State Vs. Surrender

09/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Surrender for grant of interim bail for the period of 90 days.

( Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Inspector Bhanu Pratap Singh is present (through V.C.).  
Sh. Neeraj Kumar Jha, Ld. Counsel for the accused Surrender (through V.C.).

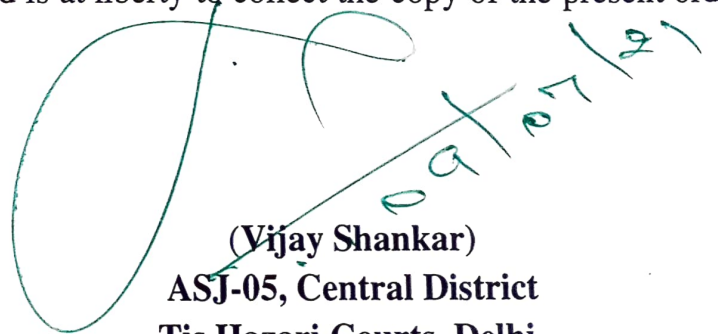
**Ahlmad is absent.**

It is submitted by counsel for the accused that he may be permitted to withdraw the present interim bail application of the accused Surrender with liberty to file fresh bail application. Heard. Request is allowed.

At the request of counsel for the accused Surrender, the present interim bail application of the accused Surrender is dismissed as withdrawn. Accused Surrender is at liberty to file fresh bail application subject to just exceptions.

Order be uploaded on the website of the Delhi District Court.

Counsel for the accused is at liberty to collect the copy of the present order through electronic mode.



(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/07/2021(G)

FIR No.303/20014  
PS Subzi Mandi  
U/s 302/307/120-B IPC  
State Vs. Mukesh @ Bhola

09/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Mukesh @ Bhola for grant of interim bail.

( Proceedings Convened through Video Conferencing)

Present:

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Sh. Rajesh Kaushik, Ld. Counsel for the accused Mukesh @ Bhola (through V.C.).

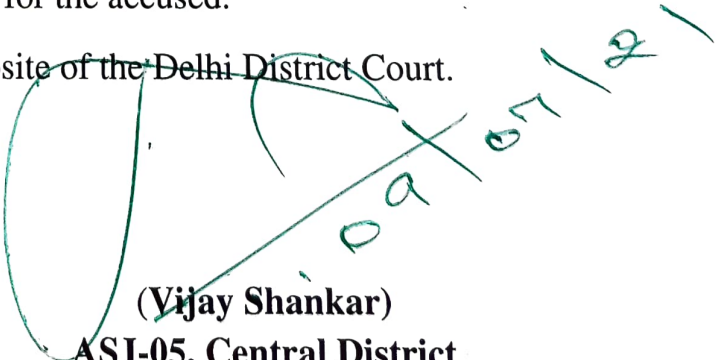
**Ahlmad is absent.**

It is submitted by counsel for the accused that medical report of wife of the accused is awaited and he will supply the copy of the latest medical documents of wife of the accused to the SHO/ IO at the earliest, for the purpose of verification of the same.

Issue notice to the IO to appear and SHO/ IO is directed to verify medical condition/ illness of wife of the accused and also to verify the latest medical documents of wife of the accused and file appropriate report on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 15/07/2021. Date of 15/07/2021 given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/07/2021(G)

FIR No.77/2019

PS I.P.Estate

U/s 302/307/120-B/ 34 IPC & 25/54/59 Arms Act

State Vs. Ankit @ Paul @ Vishal & Ors.

09/07/2021

**File taken up today on the bail application u/s. 439 Cr.PC of accused Shanker Singh for grant of interim bail for the period of 30 days.**

**( Proceedings Convened through Video Conferencing )**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO/Inspector Arvind Pratap Singh is present (through V.C.).  
Sh. Kishore Kumar, Ld. Counsel for the accused Shanker Singh (through V.C.).  
Mr. Aman Usman, Ld. Counsel for the complainant (through V.C.)

**Ahlmad is absent.**

Issue notice of the present interim bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid interim bail application.

Reply to the aforesaid bail application of the accused is stated to be filed by the IO.

IO seeks time for filing the further report regarding verification of marriage of daughter of the accused. Heard. Request is allowed.

SHO/ IO is directed to verify the factum regarding marriage of daughter of the accused and file appropriate report on the next date of hearing.

At joint request, the aforesaid bail application of the accused be put up for consideration on 13/07/2021. Date of 13/07/2021 given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. 13/07/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/07/2021(G)

PBF sent

**FIR No.140/2019**  
**PS Daryaganj**  
**U/s 302/147/148/34 IPC**  
**State Vs. Mursaleen & Ors.**

09/07/2021

**File taken up today on the bail application u/s. 439 Cr.PC of accused Mursaleen for grant of interim bail as per the H.P.C. guidelines.**

**( Proceedings Convened through Video Conferencing )**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Inspector Raj Kumar is present (through V.C.).  
Sh. Vikrant Chowdhary, Ld. Counsel for the accused Mursaleen (through V.C.).

**Ahlmad is absent.**

Reply is stated to be filed by Inspector Raj Kumar.

It is submitted by Inspector Raj Kumar that previous involvement report of the accused from the N.C.R.B. is awaited and time be granted for filing the same. Heard. Request is allowed.

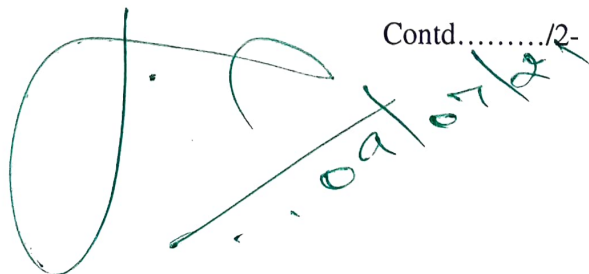
SHO/ IO is directed to file list/ status of all pending cases against the accused on or before the next date of hearing.

Report not received from the concerned Jail Superintendent.

Issue fresh notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused, nominal roll of the accused and list/ status of all pending cases against the accused positively on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application

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J.R. Rana  
on 9/7/21  
at 12:30

of the accused be put up for consideration on 13/07/2021. Date of 13/07/2021 given at the specific request and convenience of counsel for the accused.

Inspector Raj Kumar is bound down for the next date of hearing i.e.

13/07/2021.

Order be uploaded on the website of the Delhi District Court.

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09/07/21

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/07/2021(G)

*Jail report  
received.  
at - 12:30*

1 day  
rvinc



FIR No.319/2020

PS Nabi Karim

U/s 302/34 IPC

State Vs. Sachin Solanki @ Vishu & Ors.

09/07/2021

The present interim bail application of accused Sandeep has been received by way of transfer vide order dated 09/07/2021 passed by the Ld. Principal District & Sessions Judge (Hqs), Tis Hazari Courts, Delhi.

( Proceedings Convened through Video Conferencing )

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Sh. Rajesh Kaushik, Ld. Counsel for the accused Sandeep (through V.C.).

**Ahlmad is absent.**

It is submitted by counsel for the accused that appropriate directions be given to the concerned Jail Superintendent for proper medical treatment of the accused.

Jail Authorities are directed to provide the requisite/ necessary/ immediate/ speedy medical treatment to the accused, as per his medical condition on priority basis. Jail Authorities are also directed to get the accused admitted in the Hospital inside the jail or outside the jail referral / Govt. hospitals on priority basis, if required, as per rules. In case, surgery of the accused is required/ planned, the Jail Authorities are directed to make necessary arrangements for the same on priority basis. The concerned Jail Superintendent and Medical Officer In-charge are directed to file further/ appropriate/ detailed report regarding medical condition of the accused, on 09/07/2021.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 19/07/2021. Date of 19/07/2021 given at the specific request and convenience of counsel for the accused.

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A copy of this order be sent to the concerned Jail Superintendent through e-mail for compliance and necessary action. Order be uploaded on the website of Delhi District Court.

*(Handwritten signature and date)*  
09/07/21

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**09/07/2021(G)**

FIR No.140/2019  
PS Daryaganj  
U/s 302/147/149/34 IPC  
State Vs. Suwaleen

09/07/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Suwaleen for grant of interim bail for the period of 90 days.

( Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Inspector Raj Kumar is present (through V.C.).  
Sh. Vikrant Chowdhary, Ld. Counsel for the accused Suwaleen (through V.C.).

**Ahlmad is absent.**

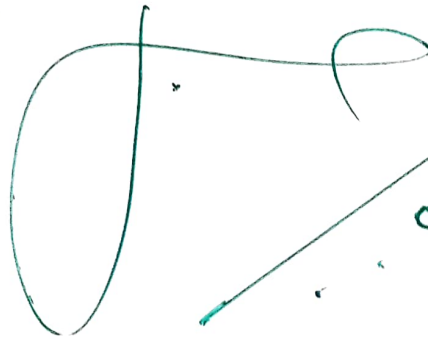
Reply is stated to be filed by Inspector Raj Kumar.

It is submitted by Inspector Raj Kumar that previous involvement report of the accused from the N.C.R.B. is awaited and time be granted for filing the same. Heard. Request is allowed.

SHO/ IO is directed to file list/ status of all pending cases against the accused on or before the next date of hearing.

Report not received from the concerned Jail Superintendent.

Issue fresh notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused, nominal roll of the accused and list/ status of all pending cases against the accused positively on the next date of hearing.

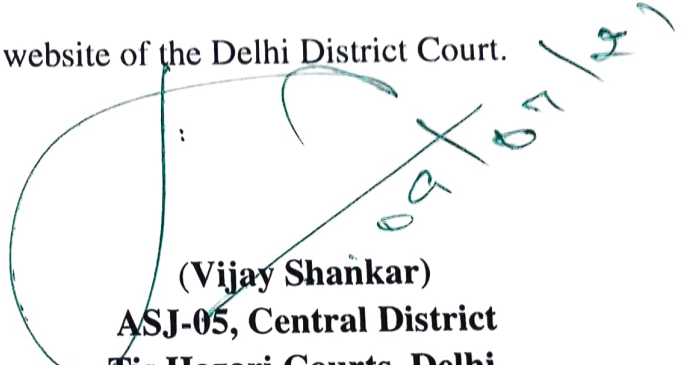
*P.P. Ray*  
  
09/07/21

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At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **13/07/2021**. Date of 13/07/2021 given at the specific request and convenience of counsel for the accused.

Inspector Raj Kumar is bound down for the next date of hearing i.e. **13/07/2021**.

Order be uploaded on the website of the Delhi District Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/07/2021(G)

FIR No.140/2019  
PS Daryaganj  
U/s 302/147/148/34 IPC  
State Vs. Mursaleen & Ors.

09/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Nabeel for grant of interim bail.

( Proceedings Convened through Video Conferencing)

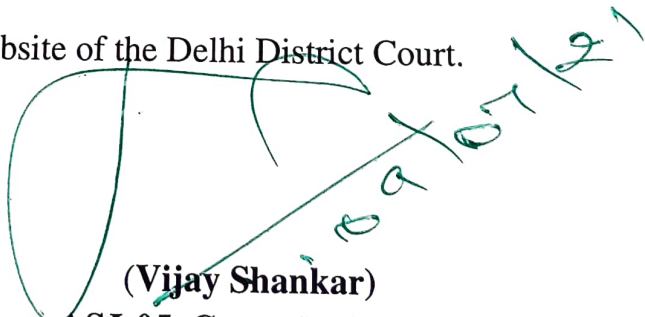
Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Inspector Raj Kumar is present (through V.C.).  
Sh. Rajesh Kaushik, Ld. Counsel for the accused Nabeel (through V.C.).

**Ahlmad is absent.**

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on 13/07/2021. Date of 13/07/2021 given at the specific request and convenience of counsel for the accused.

Inspector Raj Kumar is bound down for the next date of hearing i.e. 13/07/2021.

Order be uploaded on the website of the Delhi District Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/07/2021(G)

FIR No.140/2019  
PS Daryaganj  
U/s 302/147/148/34 IPC  
State Vs. Mursaleen & Ors.

09/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Nabeel for grant of interim bail as per the H.P.C. guidelines.

( Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Inspector Raj Kumar is present (through V.C.).  
Sh. Rajesh Kaushik, Ld. Counsel for the accused Nabeel (through V.C.).

**Ahlmad is absent.**

Reply is stated to be filed by Inspector Raj Kumar.

It is submitted by Inspector Raj Kumar that previous involvement report of the accused from the N.C.R.B. is awaited and time be granted for filing the same. Heard. Request is allowed.

SHO/ IO is directed to file list/ status of all pending cases against the accused on or before the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 13/07/2021. Date of 13/07/2021 given at the specific request and convenience of counsel for the accused.

Inspector Raj Kumar is bound down for the next date of hearing i.e.

13/07/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/07/2021(G)

Prof sent

CNR No.DLCT01-003801-2015

SC No.162/2021

FIR No.134/2015

PS Lahori Gate

U/s 394/395/397/412/120-B IPC & 25 Arms Act

State Vs. Tahir Hussain & Ors.

09/07/2021

**File taken up today on the bail application u/s. 439 Cr.PC of accused Tahir Hussain for grant of regular bail.**

**( Proceedings Convened through Video Conferencing)**

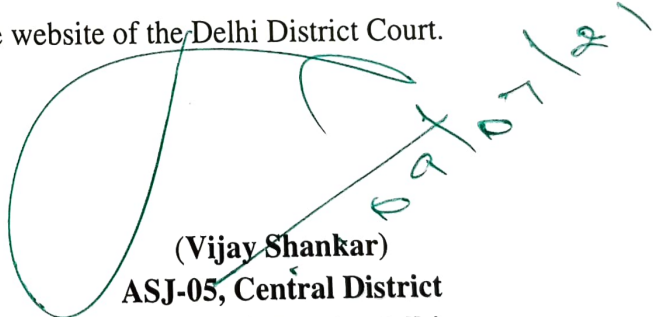
Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO/ Inspector Pradeep Rai and SI Sandeep are present (through V.C.)  
Mr. Amjad, Ld. Counsel for the accused Tahir Hussain (through V.C.).

**Ahlmad is absent.**

Arguments heard at length on the aforesaid bail application of the accused.

Put up for clarifications if any/ orders on 13/07/2021.

Order be uploaded on the website of the Delhi District Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
09/07/2021(G)